

I share the Members' feelings. It would have been more appropriate to announce the increase in prices in the House as the Lok Sabha was scheduled to sit from 18th February, 1983.

SHRI INDRAJIT GUPTA: What do they do?

MR. SPEAKER: That is in the rules. This is my ruling. The rule says that: I cannot help it.

(व्यवधान)

श्री अटल बिहारी वाजपेयी : ये विचार आपने चेयर की तरफ से प्रकट किए हैं या व्यक्तिगत रूप से प्रकट किए हैं ?

अध्यक्ष महोदय : चेयर की तरफ से, मैं तो हमेशा ही चेयर की तरफ से ही कहता हूँ ।

It is my advice; it cannot be binding.

(व्यवधान)

PAPERS LAID ON THE TABLE—  
Contd.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, AGREEMENTS BETWEEN GOVT. OF INDIA AND OIL INDIA LTD., ASSAM, ETC.

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): On behalf of Shri P. Shiv Shankar, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Furnance Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1983 published in Notification No. G.S.R. 84(E) in Gazette of India dated the 15th February, 1983.

(ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1983 published in Notification No. G.S.R. 85(E) in Gazette of India dated the 15th February, 1983.

(iii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1983 published in Notification No. G.S.R. 88(E) in Gazette of India dated the 17th February, 1983. [Placed in Library. See No. LT—5682/83.]

(2) A copy of the Agreement (Hindi and English versions) under section 42 of the Income-Tax Act, 1961 entered into between the Government of India and the Oil India Limited, Assam on the 12th November, 1982. [Placed in Library. See No. LT—5683/83].

(3) (i) A copy of the Annual Report together with Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1981-82 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1981, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission, Act, 1958.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1981-82 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1981. [Placed in Library. See No. LT—5684/83].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1981-82 along with the Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1981-82. [Placed in Library. See No. LT—5685/83].

[Shri Gargi Shanker Mishra]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1981-82.

(ii) Annual Report of the Madras Refineries Limited, Madras for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—5686/83].

(7) A copy of the Petroleum Products (Supply and Distribution) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 89(E) in Gazette of India dated the 17th February, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5687/83].

(व्यवधान)

अध्यक्ष महोदय : आज आ रहा है, मैंने कालिंग अटेंशन इस पर लिया है।

(व्यवधान)

अध्यक्ष महोदय : कालिंग अटेंशन आ रहा है इस पर।

(व्यवधान)

श्री राम विलास पासवान (हाजीपुर)  
अध्यक्ष महोदय, फोर्थ नंबर पर मेरा आब्जेक्शन है।

अध्यक्ष महोदय : वह तो हो गया।

SHRI SOMNATH CHATTERJEE  
(Jadavpur): We are walking out in protest.

(Interruptions)

श्री अटल बिहारी वाजपेय : हम लोग निंदा करते हैं, सरकार जो कुछ कर रही है और आपकी बात भी नहीं सुनी जा रही है यह और भी आपत्तिजनक है। इसके लिए हम अपना विरोध प्रकट करते हैं। (व्यवधान)

Some hon. Members then left the House.

NOTIFICATION UNDER HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT, HIGH COURT AT BOMBAY (EXTENSIONS OF JURISDICTION TO GOA, DAMAN AND DIU) ACT, NOTIFICATIONS UNDER COMPANIES ACT, ANNUAL REPORT, ETC. OF CENTRAL WAKF COUNCIL, NEW DELHI FOR 1981-82, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri Jagannath Kaushik, I beg to lay on the Table:

(1) A copy of the High Court Judges Travelling Allowance (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 887 in Gazette of India dated the 30th October, 1982 under sub-section (3) of section 24 of the High Court Judges, Conditions of Service) Act, 1954. [Placed in Library. See No. LT—5688/83].

(2) A copy of the High Court of Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Removal of Difficulties Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 30th October, 1982 under sub-section (2) of section 13 of the High Court at Bombay (Extension of Jurisdiction to Goa, Damand and Diu) Act, 1981. [Placed in Library. See No. LT—5689/83.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—